CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 998 of 1998

New Delhi, dated the 15th May, 1998

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HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

- Mrs. Neelam Narang,
 W/o Shri Sudhir Narang,
 10, Defence Enclave,
 Delhi.
- Sh. Kukesh Kumar Ahuja
- Sh. Sanjay Arora
- Sh., Prem Chandra
- 5. Shri Birj Pal
- 6. Shri Major Kohli
- 7. Shri Parvendra Pal Singh
- 8. Shri N.K. Tripathi
- 9. Shri Devendra Rana
- 10. Shri Tofiq Ahmed.
- 11. Shri Vakil Ahmed
- 12. Shri Dinesh Tiwari
- 13. Ms. Kiran Bala
- 14. Shri R.K. Verma
- 15. Shri Ajay Mayar
- 16. Shri Md. Javed Ansari`
- 17. Shri R.K. Bhati
- 18. Shri Brindaban
- 19. Shri Charan Dass
- 20. Shri Nem Singh
- 21. Shri Ateeq Ahmed
- 22. Shri Aslam Khan
- 23. Mrs. Jyotsna Mishra
- 24. Shri Kalim Ahmed
- 25. Shri Mohd. Fareed

All, the above are Asst. Public Prosecutors Directorate of Prosecution, Delhi.

- 26. Shri Virender Singh
- 27. Shri Suresh Chand APPLICANTS

(By Advocate: Shri Harvir Singh proxy counsel for Shri K.C.Mitta)

Versus

- 1. Govt. of NCT of Delhi, 5, Sham Nath Marg, through Chief Secretary.
- 2. Shri R.K. Jain,
 DDO,
 Directorate of Prosecution,
 Govt. of NCT Of Delhi.
 Delhi.

.... RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicants pray for implifementation of recommendations of 5th Pay Commission.

- 2. We have heard appllicants' counsel Shri Harvir Singh.
- 3. Shri Harvir Singh states at the bar that appllicants' representation dated 4.11.97 and subsequent reminder's have not been disposed of by respondents as yet. In this connection he avers that while recommendations of 5th Pay Commission in respect of Public Prosecutors have been implemented, the same have not been implemented as yet in respect of applicants who are Asst. Pubblic Prosecutors.

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4. We dispose of this O.A. with a direction to respondents to dispose of applicants' representation dated 4.11.97 and subsequent

reminders by detailed, speaking and reasoned orders in accordance with law within three months from the date of receipt of a copy of this order. In the event any grievance still survives it will be open to applicants to agitate the same through appropriate oridinal proceedings in accordance with law if so advised. No costs.

(Dr. A. Vedavalli) Member (J0

A.Vedavahi

(S.R. Adige) Vice Chairman (A)

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